

Rules and regulations for giving contracts for loading and unloading of goods and parcels

10297. SHRI KIKER SINGH :
SHRI ONKAR LAL BERWA :
SHRI DEVEN SEN :
SHRI A. SREEDHARAN :
SHRI P. N. SOLANKI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that loading and unloading contracts for all types of goods and parcels are given to both private concerns as well as to the Railways ;

(b) if so, the rules and regulations for the same ; and

(c) the policy adopted by the Railways ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) The work of loading and unloading of goods and parcels on Railways is either managed departmentally by employing Railway labour or by awarding contracts.

(b) and (c). The rules and regulations in this behalf are that open tenders should be called for the award of contracts of loading and unloading of goods and parcels and these tenders are considered by a duly constituted committee who keep in view the ability, experience and financial position of individual tenderers. Where, however, the annual value of such a contract is Rs. 1,20,000 or less the contract may be allotted to genuine Labour Cooperative Societies of actual workers which fulfil certain laid down conditions without the call of tenders and on the basis of negotiated rates.

Where the value of a contract is so small that no contractor is forth-coming as happens at small road side stations the work is attended to either departmentally or by entrusting it to the Station Master of the station at rates fixed by the railway.

At some of the larger stations where the experience of management of the work by contractors has brought out the necessity of the railway undertaking the work itself in the interests of efficiency, departmental arrangements are enforced.

The general policy, however, is to let out the work to contractors giving due preference to genuine Labour Co-operative Societies of actual workers.

Memorandum from Indian Railways Technical Supervisors Association

10298. SHRI GEORGE FERNANDES : Will the Minister of RAILWAYS be pleased to state :

(a) whether he has received a memorandum from the Indian Railways Technical Supervisors' Association on the demands of the Technical Supervisory staff ;

(b) if so, the nature of the demands ;

(c) whether Government have taken any decision thereon ;

(d) whether Government propose to taken any decision on the sectional/category-wise organisations of the Railway employees ; and

(e) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes.

(b) The demands are revision of pay scales, recognition to the Association, better service conditions, better avenue of promotions etc.

(c) The demands are being examined and appropriate action will be taken where necessary.

(d) to (e). It is not the policy of the Government to recognise sectional category wise association as it does not fit in the zonal working of railways and will lead to the fragmentation of trade unions.

Quality of Dunlop tyres for Flat cars

10299. DR. KARNI SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that due to poor quality control Dunlop tyres for Flat cars do not last longer than 7000 km ; and

(b) if, so, the reasons why the Dunlop quality is so much poor as against other types of tyres ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.